

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH, COURT NO. I

Service Tax Appeal No. 50194 of 2014

[Arising out of the Order-in-Appeal No. 261 (OPD) ST/JPR-II/2013 dated 10/10/2013 passed by The Commissioner (Appeals), Central Excise Commissionerate, Jaipur – I.]

M/s Oreva Granites Marketing

Appellant

E-1 & E-2, RIICO Industrial Area,
Madanganj, Kishanganj,
Rajasthan.

VERSUS

**The Commissioner of Central Excise
and Service Tax,**

Respondent

NCR Building, Statue Circle, C – Scheme,
Jaipur – 302 005 (Rajasthan).

Appearance

Ms. Surabhi Sinha, Advocate – for the appellant.

Shri A. Thapliyal, Authorized Representative (DR) – for the Respondent.

**CORAM : HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE SHRI C.L. MAHAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50147/2020

DATE OF HEARING : 31/01/2020.

DATE OF DECISION : 31/01/2020.

JUSTICE DILIP GUPTA

It is stated by the learned Counsel for the appellant that a discharge certificate has been issued for full and final settlement of tax under the Section 127 of the Finance Act, 2019. Therefore, the appellant intends to withdraw the appeal. The appeal stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(Justice Dilip Gupta)
President**

**(C.L. Mahar)
Member (Technical)**